

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 270/TT/2021

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2014 for 400 kV S/C Tehri (Generation)-Tehri (Koteshwar) (Quad) line along with associated bays at both ends under “Transmission system associated with Tehri Pump Storage Plant (PSP)”.
- Date of Hearing** : 26.7.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited and 17 others
- Parties Present:** : Shri Tabrez Malawat, THDC
Smt. Ankita Bafna, THDC
Shri Syed Hamza, THDC
Shri Rajesh Sharma, THDC
Shri Neeraj Kumar Verma, THDC
Shri Mukesh Kumar Verma, THDC
Shri Ajay Vaish, THDC
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made following submissions:
- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 for 400 kV S/C Tehri (Generation)-Tehri (Koteshwar) (Quad) line along with associated bays at both ends under “Transmission system associated with Tehri Pump Storage Plant (PSP).
 - b. The Petitioner had initially claimed anticipated COD of the asset as 31.10.2020. Later, the asset was charged on 7.1.2021. The COD of the asset is claimed as 9.1.2021.



under Regulation 5(2) of the 2019 Tariff Regulations as the associated generation - Tehri PSP, is yet to be commissioned. As per latest JCC meetings Tehri PSP is likely to be commissioned between July 2023 and December 2023.

- c. The Investment Approval (IA) for implementation of assets under the transmission project "Transmission system associated with Tehri Pump Storage Plant (PSP)" in Northern Region was accorded by Board of Directors of the Petitioner vide the Memorandum No. C/CP/TEHRI (PSP) dated 2.2.2015 at an estimated cost of ₹871.62 crore including an IDC of ₹50.17 crore based on December 2015 price level. The scope of the scheme was discussed and agreed in the 27th and 32nd meeting of Standing Committee on Transmission System Planning of Northern Region held on 30.5.2009 and 31.8.2013 respectively. The transmission scheme was agreed in 13th and 29th meetings of NRPC held on 27.6.2009 and 13.9.2013 respectively. Implementation agreement was signed on 23.9.2014 with THDC India Limited wherein zero date for instant project was agreed on 3.11.2017.
 - d. The tariff for the other assets under the scheme is claimed in Petition No. 673/TT/2020, which was heard on 23.6.2022 and order is reserved.
 - e. There is time over-run of 1162 days in case of the instant asset. The Petitioner faced severe RoW issues continuously from 24.9.2015 to December 2021. The time over-run was due to delay in acquiring land for the sub-station and RoW issues. The Petitioner has submitted chronological details regarding the RoW issues.
 - f. The line was charged on 7.1.2021. The RLDC certificate, CEA certificate and CMD certificate have been submitted along with TV reply. The Petitioner has also submitted schedule of activities against completion of activities in the TV reply. The letter of intimation as required according to the Regulations was given to Tehri PSP before declaring the COD of the transmission asset in the month of October 2021.
 - g. The actual completion cost of the instant asset is Rs.90.26 which is within the apportioned approved cost of Rs.90.26 crore. Thus, there is no cost over-run.
 - h. The liability flow statement and other details have been submitted along with the TV reply. The time over-run may be condoned and allow the transmission tariff as claimed in the Petition.
3. In response to a query of the Commission, the representative of Petitioner submitted that the asset is part of the transmission system.
 4. The representative of THDC requested for 2 weeks' time to file reply in the matter.
 5. The Commission directed the Respondents to file their reply by 16.8.2022 on affidavit, with a copy to the Petitioner, who may file rejoinder, if any by 23.8.2022. The Commission further observed that if no reply and rejoinder is received within the specified time, the matter shall be decided on the basis of the information already on record and no extension of time will be granted.



6. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

